

MINUTES OF THE MEETING No. 37/11 dated 15.12.2010(held on 20.12.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Saish Kumar, IA, DIPP
2. Shri S.K Aggarwal, Asstt. Dir. DC(MSME)
3. Shri S.K Sharma, DC(MSME)
4. Smt. Sobha, Spices Board
5. Shri S.S Sah, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.36/11 for confirmation and confirmed and adopted the same without any change.

Case No M-237 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s Clariant Chemicals India Ltd, Mumbai F.No.01/83/50/99 /AM10/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. Of C&PC(Chem Div.). Accordingly the case may be re-listed on 29.12.2010.

Case No M-238 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s Roha Dyechem (P) Ltd, Mumbai F.No.01/83/50/320/AM07/DES-IV RLA F.No.03/95/40/264/AM07 Lic.No.0310386151 dated 22.6.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/56/2003-Ch.II dated 14.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Green Shade Dye (Containing 90%	1 Kg	1. Aniline	0.457 Kg

Tartrazine and 10% Indigo Carmine)		2. Dimethyl Acetal Succinate	0.385 Kg
		3. Sodium Nitrite	0.283 Kg
		4. Indigo	0.087 Kg
		5. Caustic Soda Flakes	0.270 Kg
		6. Sodium Acetate	0.034 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-239 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s Solar Chemferts (P) Ltd, Mumbai F.No.01/83/50/382/AM10/DES-IV RLA F.No.03/95/40/639/AM09 Lic.No.0310524169 dated 15.6.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/59/2009-Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Basic Chromium Sulphate	1 Kg	Sodium Bichromate	0.441 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-240 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s India Glycols Ltd, New Delhi F.No.01/83/50/276/AM09/DES-IV RLA F.No.05/24/40/515/AM08 Lic.No.0510221448 dated 3.6.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/89/2007-PC.II dated 31.7.2009, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol – 400 (Polymeg 400)	1 Kg	1. Denatured Ethyl Alcohol	1.232 Kg
		2. Diethylene Glycol	0.278 Kg
		3. Silver Catalyst	0.00029 Kg
		4. Alumina Catalyst	0.00026 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-241 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s Indokem Ltd, Mumbai F.No.01/83/162/738 /AM11/DES-IV RLA F.No.03/24/40/2010/AM03 Lic.No.0310223192 dated 5.9.2003
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/145/2003-Ch.III dated 13.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Vat Blue 22 MD (Indonon Navy Blue TRR MD)	1 Kg	1. Anthraquinone 2. Glycerine 3. Caustic Soda Flakes 4. Methanol 5. Caustic Potash Flakes 6. Toluene 7. Vanisperse CB 8. Dynasperse LX	0.451 Kg 0.245 Kg 0.421 kg 0.433 Kg 1.240 Kg 0.282 kg 0.282 kg 0.282 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-242 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s Indokem Ltd, Mumbai F.No.01/83/162/737 /AM11/DES-IV RLA F.No.03/24/40/426/AM03 Lic.No.0310150460 dated 29.7.2002
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/126/2002-Chem.II dated 15.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Anthraquinone-2-Sulphonate Sodium Salt	1 Kg	1. Anthraquinone	0.762 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-243 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.1) 01/83/50/415 /AM09/DES-IV RLA F.No.03/94/40/346/AM08 Lic.No.0310472062 dated 27.5.2008 2) 01/83/50/571/AM09/DES-IV RLA F.No.03/94/40/1108/AM08
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The Committee considered the case as per agenda and decided to discuss further in the next meeting and defer consideration of the case for one week. Accordingly the case may be re-listed on 22.12.2010.

Case No M-244 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s J.D. Jones & Co, (P) Ltd, Kolkata F.No.1) 01/83/50/312 /AM09/DES-IV RLA F.No.02/24/40/015/AM09 2) 01/83/50/948/AM09/DES-IV RLA F.No.02/24/40/187/AM09 3) 01/83/50/2018/AM08/DES-IV RLA F.No.02/24/40/247/AM08
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) dated Nil, the Committee decided to amend the description of Export Item and import correction in the quantity, enhancement in qty. of import to read as under:-

Export Item

S.No.	M.No. & date Lic.No. & Date	From	To
1.	35/83 dt. 26.11.2008 0210111737 dt. 24.4.08	Export product at S.No.5 Expanded Pure graphite yarn braided gland packing Ring each yarn jacketed with inconel wire Aramid Fibre-Gland packing Import Item S.No5 Qty. – 464.2 Kg	Export product at S.No.5 Expanded Pure Graphite yarn Braided Gland Packing Ring reinforced with aramid fiber-gland packing Import Item of S.No.5 Qty. – 229.5 Kg

		<u>From</u>	<u>To</u>
1.	Kempas TR 275 A	Boric Acid	Chromic Acid
2.	Kempas TR 275 H	Boric Acid	Chromic Acid

The quantity and other description mentioned in the minutes of ALC M.No. 29/83 dated 15.10.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-246 NC No.37/11 Dated 15.12.10 (held on 20.12.2010)	M/ s Spectrum Polymers (P) Ltd, Mumbai F.No.1) 01/83/50/576 /AM10/DES-IV RLA F.No.03/95/40/437/AM10
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The Committee considered the case as per agenda and decided to discuss further in the next meeting and defer consideration of the case for three weeks. Accordingly the case may be re-listed on 5.1.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 37/83-ALC1/2010 **MEETING DATE** : 15.12.2010

1	Case No.:344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:12.01.2011
	Decision :The Committee considered the case as per agenda. The Committee noted that as per agenda generated online in this case, export/import item details are not shown completely. Therefore, it was decided to call for details from RLA. A letter was issued on 13.8.2010. Reminder issued on 9.9.2010 and 12.11.2010. Accordingly the case may be re-listed on 12.1.2011.			

2	Case No.:55/3/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00061/AM09/	RLA File :08/24/040/00263/AM07/	Lic.No/Date:0810063165 23.02.2007	Defer Date:

Decision : The case was already approved in NC meeting no. 35/83-ALC1/2010 dt. 1.12.2010. Hence withdraw.

3	Case No.: 5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 12.1.2011			

4	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 12.1.2011			

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Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/NCM/01/09-10 dt. 29.11.2010 stating that the weighted average yield comes to 8.66% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	17.03 MT	Light Black Pepper (Light Berries)	145.34 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

6	Case No.: 3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the reply from the firm is awaited asking for			

correct ITC(HS) Code of the export product. A letter issued on 28.10.2010 for want of correct ITC(HS) Code. Accordingly the case may be re-listed on 12.1.2011.

7	Case No.: 53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 12.1.2011			

8	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

9	Case No.: 6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. Another reminder to go to M/o Food Processing. A reminder is sued on 6.12.2010. Accordingly the case may be re-listed on 12.1.2011.			

10	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

11	Case No.: 5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply			

to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 12.1.2011

12	Case No.:9/23/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00380/AM11/	RLA File :03/95/040/00791/AM10/	Lic.No/Date:0310562526 02.03.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to defer the case, as the firm requested time to furnish information. Accordingly the case may be re-listed on 12.1.2011			

13	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 8.12.2010. A letter was issued on 26.11.2010. Accordingly the case may be re-listed on 12.1.2011			

14	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

15	Case No.:10/23/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00381/AM11/	RLA File :03/94/040/01117/AM10/	Lic.No/Date:0310566659 25.03.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.1.2011.			

16	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.

17	Case No.:2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lic.No/Date:0910041572 07.04.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/8/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 16.11.2010. Accordingly the case may be re-listed on 12.1.2011.			

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Case No.: 24/23/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Approved
HQ File :01/83/050/00395/AM11/	RLA File :03/94/040/00099/AM11/	Lic.No/Date:0310574038 13.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/25/2007-Chem.II dated 2.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pigment Orange 64(PV Fast Orange H2GL VP 3044)	1 Kg	Barbituric Acid	0.450 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:27/23/83-ALC1/2010		Party Name:CLARIANT CHEMICALS [INDIA] LTD		Meet No/Date:37/83-ALC1/2010 15.12.2010		Status:Case Approved	
	HQ File :01/83/050/00398/AM11/		RLA File :03/94/040/00142/AM11/		Lic.No/Date:0310574033 13.05.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/7/2009-Chem.II dated 14.12.2010, the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Sodium Salt of Phenol Sulfonic Acid Polymer with formaldehyde and urea 89% and Disodium Phthalate 11%		1 Kg	1. PHENOL 2. UREA		0.322 Kg 0.152 Kg		

	(TANICOR PWD-IN p)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.10.2010 issued by this office. A reminder has been issued on 6.12.2010. Accordingly the case may be re-listed on 12.1.2011..			

21	Case No.:8/9/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date:0310575648 24.05.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.1.2011.			

22	Case No.:23/23/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00394/AM11/	RLA File :03/94/040/00189/AM11/	Lic.No/Date:0310575810 24.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/90/2009-Chem.II dated 14.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	SPRAY DRIED MENTHOL (Containing 80% of INSTANTGUM BA)	1 Kg	INSTANTGUM BA	0.880 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:2/11/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/00119/AM10/	Lic.No/Date:1010038868 03.06.2010	Defer Date:

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Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/93/2010-Chem.II dated 14.12.2010, taking cue from SION at S.No.A-1534, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Zinc Salt of 2 Mercapto Benzothiazole (Active Content 93%)	1 Kg	1. Dibenzothiazyl Disulphide (95%)	0.769 Kg
		2. Zinc Oxide	0.247 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:9/21/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
HQ File :01/83/050/00339/AM11/	RLA File :30/24/040/00011/AM11/	Lic.No/Date:3010067334 07.06.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/10/2010 by Deptt. of C&PC (Chem.Div.). A reminder issued on 6.12.2010. Accordingly the case may be re-listed on 12.1.2011.			

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Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.1.2011			

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Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

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Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:12.01.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.

28	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

29	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

30	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

31	Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866 21.06.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.1.2011.			

	Case No.:16/13/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00205/AM11/	RLA File :04/24/040/00038/AM11/	Lic.No/Date:0410114813 22.06.2010	Defer Date:
	Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/63/2007-PC.II dated 8.12.2010, the Committee decided to approve the case as under:-			

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Export Item	Qty.	Import Item	Qty.
Filler Master Batch (Containing 25% LLDPE and 75% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2550 Kg 0.7650 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33

Case No.: 1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

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Case No.: 2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.1.2011.			

35

Case No.: 4/18/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
HQ File :01/83/050/00284/AM11/	RLA File :10/24/040/00027/AM11/	Lic.No/Date:1010039514 21.07.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

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Case No.: 6/19/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00310/AM11/	RLA File :03/94/040/00327/AM11/	Lic.No/Date:0310585037 26.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/50/2006-Chem.II dated 16.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.

Corrosion Inhibitor, Trade Name – Unicor C Containing 25% of (2-Hydroxy ethyl) 2-(Hepta Decenyl) Imadazoline) 75% of Solvents	1 Kg	As Approved by NC	
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 4/19/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Approved
HQ File :01/83/050/00308/AM11/	RLA File :02/24/040/00184/AM10/	Lic.No/Date:0210145728 27.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/100/2003-Chem.II dated 13.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Accinox BL/B (C ₁₅ H ₁₅ N) Dimethyl Accridine	1 Kg	1. Dihenyl Amine 2. Acetone 3. Iodine	0.760 Kg 0.160 Kg 0.00002 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 18/27/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
HQ File :01/83/050/00461/AM11/	RLA File :02/24/040/00054/AM11/	Lic.No/Date:0210145729 27.07.2010	Defer Date:12.01.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.1.2011.

Case No.: 21/27/83-ALC1/2010	Party Name:ATUL LIMITED,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Approved
HQ File :01/83/050/00464/AM11/	RLA File :08/24/040/00125/AM11/	Lic.No/Date:0810090798 28.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/23/2005-Chem.II dated 8.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Novatic Jade Green XBN	1 Kg	1. Anthraquinone	1.118 Kg

(C.I Vat Green 1) (Dye content 95% min.)	2. Glycerine	0.511 Kg
	3. Nitrobenzene	0.220 Kg
	4. Cast Iron Powder	0.502 Kg
	5. Caustic Soda (Sodium Hydroxide)	0.080 Kg
	6. Methanol	0.712 Kg
	7. Caustic Potash Flakes	1.514 Kg
	8. Resist Salt (Nitrobenzene-m-sulphonic Acid)	0.201 Kg
	9. Sodium bisulphate	1.170 Kg
	10. N,N-Dimethylaniline	0.116 Kg
	11. Dimethyl sulphate	0.293 Kg
	12. TRO	0.008 Kg
	13. Soda Ash	1.784 Kg
	14. Boric Acid	0.081 Kg
	15. Sodium Hexameta Phosphate	0.016 Kg
	16. Manganese Dioxide	0.215 Kg
	17. Sulphur	9.616 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 10/19/83-ALC1/2010	Party Name:NOCIL LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Approved
HQ File :01/83/050/00314/AM11/	RLA File :03/95/040/00058/AM11/	Lic.No/Date:0310585485 30.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/10/2008-Chem.II dated 15.12.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Rubber Accelerator-Hexamethylene-1,6-bis (thiosulphate), disodium salt, dihydrate	1 Kg	1,6 Dichlorohexane	0.491 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 4/21/83-ALC1/2010	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
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41	HQ File :01/83/050/00334/AM11/	RLA File :05/24/040/00166/AM11/	Lic.No/Date:0510270300 11.08.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.11.2010 issued by this office. Accordingly the case may be re-listed on 12.1.2011..				

42	Case No.:3/21/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00333/AM11/	RLA File :04/24/040/00110/AM11/	Lic.No/Date:0410116248 12.08.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011				

43	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.				

44	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.				

45	Case No.:12/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00342/AM11/	RLA File :10/24/040/00007/AM11/	Lic.No/Date:1010039845 16.08.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.				

46	Case No.:13/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00343/AM11/	RLA File :10/24/040/00008/AM11/	Lic.No/Date:1010039846 16.08.2010	Defer Date:12.01.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.

47	Case No.: 14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

48	Case No.: 1/29/83-ALC1/2010	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00496/AM11/	RLA File :34/24/040/00123/AM11/	Lic.No/Date:3410027876 07.09.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. The case was discussed in the meeting and Committee decided to issue a fresh D/L by TA to the firm as their reply was not clear. A letter has been issued on 6.12.2010. Accordingly the case may be re-listed on 12.1.2011.			

49	Case No.: 2/25/83-ALC1/2010	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00436/AM11/	RLA File :05/23/040/00095/AM11/	Lic.No/Date:0510272734 14.09.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.12.2010 issued by this office. Accordingly the case may be re-listed on 12.1.2011..			

50	Case No.:4/25/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status :Case Approved							
	HQ File :01/83/050/00438/AM11/	RLA File :03/95/040/00409/AM11/	Lic.No/Date:0310592223 14.09.2010	Defer Date:							
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/17/2005-Chem.II dated 1.12.2010, the Committee decided to approve the case as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Clodinafop Propargyl 24% EC(W/V)</td><td>1 Litre</td><td>1. Beta-2-Chloropropionic Acid 2. Hydroquinone 3. 5-Chloro-2, 3-Difluoro Pyridine 95% Min. 4. Propargyl Chloride Solution (</td><td>0.246 Kg 0.260 Kg 0.152 Kg 0.134 kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Clodinafop Propargyl 24% EC(W/V)	1 Litre	1. Beta-2-Chloropropionic Acid 2. Hydroquinone 3. 5-Chloro-2, 3-Difluoro Pyridine 95% Min. 4. Propargyl Chloride Solution (
Export Item	Qty.	Import Item	Qty.								
Clodinafop Propargyl 24% EC(W/V)	1 Litre	1. Beta-2-Chloropropionic Acid 2. Hydroquinone 3. 5-Chloro-2, 3-Difluoro Pyridine 95% Min. 4. Propargyl Chloride Solution (	0.246 Kg 0.260 Kg 0.152 Kg 0.134 kg								

50		65 ± 2%) 5. Dimekthyl Formamide 6. 5-Chloro-8-Hydroxy Quinoline 7. 2-Heptanol 8. Methanol 9. N-Methylpyrrolidone 10. Solvesso-200 (Aromatic Hydrocarbon) 11. Potassium Hydroxide	0.178 Kg 0.045 Kg 0.033 Kg 0.390 Kg 0.100 Kg 0.556 Kg 0.125 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:6/25/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00440/AM11/	RLA File :10/24/040/00035/AM11/	Lic.No/Date:1010040117 15.09.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.			

52

Case No.:3/29/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00498/AM11/	RLA File :03/95/040/00505/AM11/	Lic.No/Date:0310595042 04.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/53/2008-Chem.II dated 6.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stannous Chloride Dihydrate (Tin content 52.5%)	1 Kg	Tin Ingots (purity 99.5%)	0.525 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:9/29/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00504/AM11/	RLA File :03/94/040/00549/AM11/	Lic.No/Date:0310594929 04.10.2010	Defer Date:12.01.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.1.2011.

54	Case No.: 10/29/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00505/AM11/	RLA File :03/94/040/00573/AM11/	Lic.No/Date:0310595121 04.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 15.12.2010.			

55	Case No.: 18/31/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00566/AM11/	RLA File :37/24/040/00005/AM11/	Lic.No/Date:3710001364 04.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

56

Case No.:6/29/83-ALC1/2010	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00501/AM11/	RLA File :08/24/040/00162/AM11/	Lic.No/Date:0810092822 05.10.2010	Defer Date:
Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.15022/17/2008-Chem.II dated 8.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Thiophanate Methyl Technical 98%	1 Kg	1. Methyl Chloro Formate 2. Sodium Thiocyanate 3. Ortho Phenylene Diamine 4. Sodium Hydroxide	0.782 Kg 0.670 Kg 0.416 Kg 0.035 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 13/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
	HQ File :01/83/050/00508/AM11/	RLA File :31/24/040/00125/AM11/	Lic.No/Date:3110044911 06.10.2010	Defer Date:12.01.2011

57

Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 15.12.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Exact name of the import item since applicant have provided only trade name:
2. Net content of import item in the export; and
3. Justification for 10% wastage indicating wastage for each stage of manufacture.

A reminder has been issued on 3.1.11

Accordingly the case may be re-listed on 12.1.2011.

58

Case No.: 15/29/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
HQ File :01/83/050/00510/AM11/	RLA File :03/95/040/00523/AM11/	Lic.No/Date:0310595492 06.10.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

59

Case No.: 17/29/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Approved
HQ File :01/83/050/00512/AM11/	RLA File :03/94/040/00613/AM11/	Lic.No/Date:0310595579 06.10.2010	Defer Date:
Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/46/2010-Chem.II dated 13.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
CHEMTEX R61 (Sodium Propyne Sulfonate 50%)	1 Kg	1. Sodium Sulphite 2. Propargyl Alcohol	0.333 Kg 0.166 Kg
TEKNOLITE BDA (3 Butene-2-one-4-Phenyl)	1 Kg	1. Benzaldehyde 2. Acetone	0.764 Kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 18/29/83-ALC1/2010	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status: Case Deferred
HQ File :01/83/050/00513/AM11/	RLA File :31/24/040/00127/AM11/	Lic.No/Date:3110044925 08.10.2010	Defer Date:12.01.2011

Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 15.12.2010 offered by the representative of

60	DIPP the Committee decided to call for the following information from the firm as under:- 1. Exact name of the import item since applicant have provided only trade name: 2. Net content of import item in the export; and 3. Justification for 10% wastage indicating wastage for each stage of manufacture. A reminder issued on 3.1.2011. Accordingly the case may be re-listed on 12.1.2011.		
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61	Case No.:20/29/83-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00515/AM11/	RLA File :03/95/040/00486/AM11/	Lic.No/Date:0310595984 08.10.2010	Defer Date:12.01.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

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Case No.:21/29/83-ALC1/2010	Party Name:RUCHIKA CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00516/AM11/	RLA File :03/95/040/00443/AM11/	Lic.No/Date:0310596000 08.10.2010	Defer Date:
Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/38/2006-Chem.II dated 13.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Basic Yellow 40	1 Kg	1. Ortho Phenylene Diamine 2. Ethyl Cyano Acetate 3. Diethyl Meta Amino Phenol 4. Phosphorous Oxychloride 5. Dimethyl Formamide 6. Dimethyl Sulfate	0.460 Kg 0.528 Kg 0.742 Kg 1.456 Kg 2.545 Kg 1.000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Accordingly the case may be re-listed on 12.1.2011.			

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Case No.:27/29/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00522/AM11/	RLA File :03/94/040/00581/AM11/	Lic.No/Date:0310596113 11.10.2010	Defer Date:
Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/46/2010-Chem.II dated 13.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
SURFACTANT 262(2.5X) (Containing 0.08% Tekno CAC 84 and 2/25% Dicolloy CU E-100 Fold)	1 Kg	1. Tekno CAC 84 (Synthetic Organic Dyestuff basic dye)	0.008 Kg
		2. Dicolloy CU E-100 Fold (Benzyl-Diethylenetriamin – Chloride)	0.025 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:19/29/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00514/AM11/	RLA File :05/23/040/00189/AM11/	Lic.No/Date:0510274749 12.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

66	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

67	Case No.:24/29/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00519/AM11/	RLA File :15/24/040/00005/AM11/	Lic.No/Date:1510011535 13.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of			

C&PC(PC.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.1.2011.

68	Case No.:19/31/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00567/AM11/	RLA File :03/95/040/00577/AM11/	Lic.No/Date:0310598683 25.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

69	Case No.:20/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00568/AM11/	RLA File :08/24/040/00206/AM11/	Lic.No/Date:0810093471 27.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

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Case No.:21/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00569/AM11/	RLA File :08/24/040/00152/AM11/	Lic.No/Date:0810093472 28.10.2010	Defer Date:
Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/30/2006-Chem.II dated 25.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Black 107 (Dye content 75%)	1 Kg	1. Beta Naphthol	0.292 Kg
		2. Sodium Nitrite	0.0795 Kg
		3. 6 Nitro 1-Diazo-2 Naphthol-	0.255 Kg
		4-Sulphonic acid	
		4. Picramic Acid	0.137 Kg
		5. 5-Nitro-2-Amino Phenol	0.0825 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:12.01.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.1.2011.

72	Case No.:23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

73	Case No.:24/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00572/AM11/	RLA File :33/24/040/00005/AM11/	Lic.No/Date:3310016839 28.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

74	Case No.:25/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00573/AM11/	RLA File :33/24/040/00007/AM11/	Lic.No/Date:3310016840 28.10.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

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Case No.:3/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
HQ File :01/83/050/00577/AM11/	RLA File :08/24/040/00173/AM11/	Lic.No/Date:0810093569 01.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/30/2006-Chem.II dated 8.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Black ANN (Dye content 65%)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid	0.148 Kg 0.226 Kg 0.045 Kg 0.019 Kg

		5. Sodium Nitrite	0.097 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:1/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00575/AM11/	RLA File :08/24/040/00142/AM11/	Lic.No/Date:0810093567 01.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/30/2006-Chem.II dated 8.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black ANN (Dye content 65%)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite	0.148 Kg 0.226 Kg 0.045 Kg 0.019 Kg 0.097 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

77	Case No.:2/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00576/AM11/	RLA File :08/24/040/00150/AM11/	Lic.No/Date:0810093568 01.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/30/2006-Chem.II dated 8.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black ANN (Dye content 65%)	1 Kg	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4 Sulphonic Acid 4. J Acid 5. Sodium Nitrite	0.148 Kg 0.226 Kg 0.045 Kg 0.019 Kg 0.097 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

78	Case No.:4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

79	Case No.:5/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00579/AM11/	RLA File :08/24/040/00223/AM11/	Lic.No/Date:0810093589 01.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case.			

80	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

81	Case No.:10/33/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00584/AM11/	RLA File :33/24/040/00008/AM11/	Lic.No/Date:3310016864 01.11.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

82	Case No.:6/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00580/AM11/	RLA File :08/24/040/00166/AM11/	Lic.No/Date:0810093590 02.11.2010	Defer Date:12.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011			

	Case No.:11/33/83-ALC1/2010	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
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83	HQ File :01/83/050/00585/AM11/	RLA File :05/23/040/00137/AM11/	Lic.No/Date:0510276248 02.11.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011				

84	Case No.:12/33/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00586/AM11/	RLA File :05/23/040/00195/AM11/	Lic.No/Date:0510276255 03.11.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011				

85	Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011				

86	Case No.:14/33/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00588/AM11/	RLA File :05/23/040/00198/AM11/	Lic.No/Date:0510276398 04.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/59/2005-Chem.II dated 13.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	1,3,5- Trimethyl-2,4,6- Tris (3,5-Di- Tert- Butyl-4- Hydroxybenzyl) Benzene – KINOX 30	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Paraformaldehyde 96% 3. Mesitylene 4. Methylenedichloride 5. Methanol	1.10 Kg 0.200 Kg 0.189 Kg 1.00 Kg 1.00 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:15/33/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Deferred
	HO File :01/83/050/00589/AM11/	RI A File :04/24/040/00200/AM11/	Lic No/Date:0410118636	Defer

87			04.11.2010	Date:12.01.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.1.2011				

88	Case No.: 16/33/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00590/AM11/	RLA File :03/94/040/00685/AM11/	Lic.No/Date:0310600303 04.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/94/2006-Chem.II dated 13.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lauric Myristic Amido Propyl Amine Oxide (Active content 32% min.)	1 Kg	1. Lauric Acid 2. Myristic Acid 3. Dimethyl Amino Propyl Amine	0.177 Kg 0.059 Kg 0.111 Kg
	HDPE Granules may be allowed as per packing policy RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.: 17/33/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:37/83-ALC1/2010 15.12.2010	Status:Case Approved
	HQ File :01/83/050/00591/AM11/	RLA File :03/94/040/00686/AM11/	Lic.No/Date:0310600306 04.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/63/2008-Chem.II dated 13.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulphate (active matter 69% Minimum)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Sulphur 4. Caustic Soda Lye	0.366 Kg 0.097 Kg 0.060 Kg 0.171 Kg
	HDPE Granules may be allowed as per packing policy Citric Acid not shown in the manufacturing process so not recommended RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:30.12.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer